### COURT - I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# IA NOS. 136 & 137 OF 2017 IN DFR NO. 255 OF 2017

Dated: 5<sup>th</sup> July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:

Kanade Aqua Farm Pvt. Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Prashant S. Kenjale

Counsel for the Respondent(s) : Mr. Buddy A. Ranaganadhan

Mr. Raunak Jain for R-1

Ms. Yukti Anand Mr. Farman Ali for R-2

### ORDER

Learned counsel for the appellant states that Respondent No.2 has ascertained the amount for which the bank guarantee should be furnished as Rs. 1,55,00,000/-. Learned counsel states that the Appellant will furnish the bank guarantee for the said amount as per the order of the Bombay High Court before the next date of hearing.

List the matter on <u>27.07.2017.</u>

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/hks